CORRIGENDUM TO PUBLIC ANNOUNCEMENT/DETAILED PUBLIC STATEMENT
FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

KAMALAKSHI FINANCE CORPORATION LIMITED

Registered Off.: 306, Dalamal Chambers, Behind Aayakar Bhavan, New Marine Lines,
Mumbai, Maharashtra-400020. Tel no.: 022-22074889, Fax no.: 022-22014368,
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This Corrigendum to Public Announcement/Detailed Public Statement ('Corrigendum') is being issued by Intensive Fiscal Services Private Limited (the 'Manager to the Offer') on behalf of Dheeraj B. Shah (the 'Acquirer') in respect of the Open Offer to the equity shareholders of Kamalakshi Finance Corporation Limited (the 'Target Company' or 'KFCL') pursuant to and in compliance with Regulations 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide their letter no. CFD/DCR/SKS/6840/2014 dated March 05, 2014 and should be read in conjunction with the Public Announcement filed on December 02, 2013 (Monday) and Detailed Public Statement ('DPS') appeared in The Financial Express (English-All Edition), Jansatta (Hindi-All Edition) and Mumbai Lakshadeep (Marathi-Mumbai Edition) on December 09, 2013 (Monday), unless otherwise specified.

1) The Revised activity schedule of the Target Company is as follows:

Revised Schedule of Activities	Actual		Revised	
	Date	Day	Date	Day
Date of Public Announcement	December 02, 2013	Monday	December 2, 2013	Monday
Date of Detailed Public Statement	December 09, 2013	Monday	December 9, 2013	Monday
Date by which Draft Letter of Offer will be filed with the SEBI	December 16, 2013	Monday	December 16, 2013	Monday
Last date for a Competitive Bid, if any	December 31, 2013	Tuesday	December 31, 2013	Tuesday
Date of receipt of the comments on Draft Letter of Offer from SEBI	January 7, 2014	Tuesday	March 5, 2014	Wednesday
Identified Date*	January 9, 2014	Thursday	March 7, 2014	Friday
Date by which Letter of Offer will be dispatched to the Shareholders	January 17, 2014	Friday	March 14, 2014	Friday
Last date for Revising the Offer Price/Number of Equity Shares	January 20, 2014	Monday	March 18, 2014	Tuesday
Last Date of announcement containing reasoned recommendation by committee of independent directors of KFCL	January 21, 2014	Tuesday	March 19, 2014	Wednesday
Date of Advertisement announcing the schedule of activities for the open offer, status of statutory & other approvals, status of unfulfilled conditions (if any), procedure for tendering acceptances etc.	January 23, 2014	Thursday	March 21, 2014	Friday
Date of opening of the Tendering Period	January 24, 2014	Friday	March 24, 2014	Monday
Date of closing of the Tendering Period	February 6, 2014	Thursday	April 7, 2014	Monday
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or share certificate for the rejected shares will be dispatched	February 21, 2014	Friday	April 24, 2014	Thursday
Date of post offer advertisement	March 3, 2014	Monday	May 2, 2014	Friday

2) **Revision in Open Offer Price and Offer Size**: The Offer size has been increased from 21,68,400 equity shares of ₹ 10/- each to 60,68,400 equity shares of ₹ 10/- each ("Revised Open Offer Size") representing 26.17% of post preferential equity shares of the Target Company at a revised open offer price from ₹ 12/- (Rupees Twelve Only) per equity share to ₹ 13/- (Rupees Thirteen Only) per equity share ("Revised Open Offer price") aggregating to 7,88,89,200 (Rupees Seven Crores Eighty Eight Lakhs Eighty Nine Thousand Two Hundred only). The increase in Open Offer size and price is pursuant to preferential allotment of 1,48,50,000 equity shares to non promoters as approved in the Extra Ordinary General Meeting held on February 07, 2014.

3) **Escrow Account**: Initially, 100% of the open offer consideration i.e. ₹ 2,60,20,800/- (Rupees Two Crore Sixty Lakhs Twenty Thousand and Eight Hundred Only) was deposited in the Escrow account. Pursuant to increase in Offer size and Offer price, the existing amount kept in the escrow account would be more than 25% of the revised open offer consideration which is in accordance with Regulation 17 of the Regulations.

All the other terms and conditions remain unchanged.

The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the fulfillment of their obligations laid down in the Regulations.

A copy of this Corrigendum will be available at SEBI website at http://www.sebi.gov.in.

Issued by Manager to the Offer on behalf of the Acquirer:

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INTENSIVE FISCAL SERVICES PRIVATE LIMITED
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Date : March 06, 2014
Place : Mumbai